

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 7.4.97

OA 551/96

Harish Chaturvedi, Commercial Inspector, Western Railway, Noga Division, Noga.

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Bombay.
2. General Manager, Western Railway, Churchgate, Bombay.
3. Divisional Railway Manager (E), Western Railway, Kota Division, Kota.
4. Sr.Divisional Commercial Manager (E), Western Railway, Kota Division, Kota.
5. Shri P.K.Gupta, Inspector, Commercial Branch, Western Railway, Kota.
6. Shri S.P.Mirmal, Railway Sectional Officer through SPE (CBI), Tilak Market, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

... Mr. Shiv Kumar

For the Respondents

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ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Harish Chaturvedi, has filed this application u/s 19 of the Administrative Tribunals Act, 1985 (for short, the Act), praying for the following reliefs : -

- "i) That the impugned order dt.3.2.95 (Ann.A-1) may please be set aside in respect of respondents No.5 & 6. Further, the appointment of respondents No.5 & 6 may be declared illegal and same may be set aside and the three upgradation link vacancies may be filled amongst the eligible candidates and the candidature of applicant may also be considered.
- ii) Any other order/direction/reliefs may be passed in favour of applicant which may be deemed fit, just and proper under the facts and circumstances of this case.
- iii) That the cost of this application may be awarded."

2. We have heard the learned counsel for the applicant.

3. The learned counsel for the applicant has stated that the notice for

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demand of justice dated nil, marked as Ann.A-7, has not been heeded to by the respondents and he wants that the same be treated as a representation within the meaning of Section-20 of the Act and be disposed of by the respondents through a speaking order.

4. In the circumstances, the OA is disposed of at the stage of admission with a direction to respondent No.2 to treat the notice for demand of justice as a representation and pass a reasoned order thereon within a period of three months from the date of receipt of a copy of this order. If the applicant is aggrieved by any decision taken on the representation, he may file a fresh OA, if he so advised. Let a copy of this OA and the annexures thereto be sent to respondent No.2 alongwith a copy of this order.

(O.P.SHARMA)

ADMINISTRATIVE MEMBER

Chai^{ma}
(GOPAL PRISHNA)

VICE CHAIFMAN

VK